

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.103**

New Cont.P13/2023

In

IB-218(ND)/2020

**IN THE MATTER OF:**

Hind Tradex Ltd.

.....APPLICANT/PETITIONER

**Vs.**

AGL Televentures Pvt Ltd.

.....RESPONDENT

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 10.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shivanshu Kumar, Advocate.

For the Respondent :

**ORDER**

**New Cont.P13/2023:-**

This application has been filed by the Resolution Professional seeking initiation of contempt proceedings against the Respondent/Operational Creditor in IB-218/2020 for violating the order dated 14.07.2022 and 25.07.2022 passed by this Tribunal by which the Operational Creditor was directed to pay a sum of Rs. 2,00,000/- towards the interim finance after initiation of CIRP.

Heard the submissions made by Mr. Shivanshu Kumar, Learned Counsel appearing for the Applicant.

Issue notice to the Respondent/Operational Creditor in IB-218/2020.

The Applicant is directed to serve notice along with a copy of this application to the Respondent/Operational Creditor by all modes and file proof of service along with an affidavit within two weeks. The Respondent/Operational Creditor shall file its reply affidavit within one week after receipt of notice.

List the matter on **25.04.2023**.

**-SD-**

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**